SUPPLEMENTARY PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

VIMAL OIL & FOODS LIMITED

Registered office: 4th Floor, Heritage, Nr. The Grand Bhagwati, S. G. Highway, Ahmedabad – 380 054

This Supplementary Public Announcement is issued to the shareholders of Vimal Oil & Foods Limited (the **"Target Company"**) by Chartered Capital and Investment Limited (**"CCIL"** or **"Manager to the Offer"**), on behalf of Mr. Chandubhai I. Patel, Mr. Pradip C. Patel, Mrs. Kantaben C. Patel, Mrs. Sonal J. Patel, Mr. Jayesh C. Patel and Mrs. Jigishaben P. Patel (the **"Acquirers"**), pursuant to Regulations 11(1) & 11(2) of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (**"SEBI (SAST) Regulations"**) in continuation of, and in conjunction with the public announcement appeared on September 20, 2010 (**"PA"**) and the Letter of Offer dated October 15, 2010 **(LOO)**. Capitalized terms used in this Supplementary Public Announcement but not defined shall have the same meaning as assigned in the PA and LOO.

The shareholders of the Target Company may note the following :

1. The Acquirers have acquired through open market 9,09,000 Equity Shares of Rs 10/- each during the period from 9.11.2010 to 15.11.2010 i.e. after the date of the public announcement and in terms of Regulation 20(7) the highest Price paid by acquirers for acquiring these shares was Rs 72.93 per Equity Shares(including brokerage and other charges) and therefore the **offer price** stands revised to the shareholders of the Target Company as follows :

	Original Offer Price	Revised Offer Price
Offer Price (per fully paid up equity share of Target Company)	Rs. 51/- (Rupees Fifty One Only) per Equity Shares of Rs. 10/- each)	**Rs. 73/- (Rupees Seventy Three Only) per Equity Shares of Rs. 10/- each**

2. Pursuant to the upward revision in the Offer Price, the maximum consideration required to meet the obligation of Offer assuming 100% acceptance is Rs. 15,40,30,000/- (Rupees Fifteen Crores Forty Lacs and Thirty Thousand only).
3. As per Regulation 28 of SEBI (SAST) Regulations, 1997, in addition of existing Escrow Amount of Rs. 300 Lacs, the Acquirers have deposited additional Amount of Rs. 100.00 Lacs (Rupees One Hundred Lacs) in the Escrow Account opened with Oriental Bank of Commerce, Thakur Village Branch, Kandivali (E), Mumbai-400101 and the total Escrow Amount as on date is Rs. 400 Lacs (Rupees Four Hundred Lacs Only) being more than 25% of the amount required for the Open Offer. The Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the Regulations as firm financial arrangement are in place to fulfill the obligations under the Regulations.
4. The Offer closes on Wednesday, December 1, 2010.

The other terms and conditions of the Offer remain unchanged.

This Announcement will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirers

MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED

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Place : Mumbai **Date : November, 18th 2010**